

**Notifications under Industries (Development and Regulation) Act**

The Minister of State in the Ministry of Industry (SHRI PATTABHI RAMA RAO) : I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951 :—

- (i) S.O. 224 (E) published in Gazette of India dated the 30th March, 1984 regarding extension of period of take over of management of Messrs Cauvery Spinning and Weaving Mills Limited, puddukottai, beyond five years.
- (ii) S.O. 225 (E) published in Gazette of India dated the 30th March, 1984 regarding extension of period of take over of management of Messrs Somasundram Super Spinning Mills, Muthanandal, beyond five years.
- (iii) S.O. 226 (E) published in Gazette of India dated the 30th March, 1984 regarding extension of period of take over of management of Messrs Shri Janki Sugar Mills and Company, Doiwala, beyond five years.
- (iv) S.O. 227 (E) published in Gazette of India, dated the 30th March, 1984 regarding extension period of take over of management of Messrs Plyboard Industries Limited, Pampore, beyond five years.
- (v) S.O. 271 (E) published in Gazette of India dated the 7th April, 1984 regarding extension of period of take over of management of Messrs Motor and Machinery Manufacturers Limited, Calcutta, beyond five years.

[Placed in Library. See No. LT-8270/84.]

(2) A statement (Hindi and English versions) regarding Nucleus Plants recommended by the Task Force for setting up in Palam and Madhubani districts of Bihar, in pursuance of an assurance given on 4th April, 1984 in reply to Starred Question No. 556.

[Placed in Library. See No. LT-8271/84.]

**Notifications under Delhi Police Act and Thirty-Third Report, etc. of U.P.S.C., for period 1-4-82 to 31-3-83**

The Minister of State in the Ministry of Home Affairs (SHRI P. VENKATASUBBAIAH) : I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 148 of the Delhi Police Act, 1978 :—

- (i) The Delhi Police (Promotion and Confirmation) (Amendment) Rules, 1984 published in Notification No. F.5/60/83-H(P) Estt. in Delhi Gazette dated the 7th April, 1984.
- (ii) Notification No. F.10/6/80-Home (P) Estt. published in Delhi Gazette dated the 19th April, 1984 regarding scale of charges in respect of deputing additional police on payment to private persons and commercial establishments etc.

[Placed in Library. See No. LT-8272/84.]

(2) A copy each of the following papers (Hindi and English versions) under article 323 (1) of the Constitution :—

- (i) Thirty-Third Report of the Union Public Service Commission for the period from 1st April, 1982 to 31st March, 1983.
- (ii) Memorandum explaining the reasons for non-acceptance of the advice of the Union Public Service Commission in cases referred to in the above Report.

[Placed in Library. See No. LT-8273/84.]

**Notification under Customs Act**

The Deputy Minister in the Ministry of Finance (SHRI JANARDHANA POOJARY) I beg to lay on the Table—a copy of Notification No. G.S.R. 297 (E) (Hindi and English versions) published in Gazette of India dated the 21st April, 1984 together with an explanatory memorandum regarding exemption to cork wood and cork waste imported by actual users for the manufacture of cork products from basic customs duty in excess of 50 per cent ad valorem, under section 159 of the Customs Act, 1962.

[Placed in Library. See No. LT-8274/84.]